

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
CHENNAI**

MEMORANDUM OF APPLICATION

**(Under Sections 14 read with 18(1) of the National Green
Tribunal Act, 2010)**

Application No. 67 of 2022

Kumaresan

.. Applicant

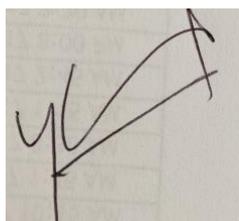
Vs

Tantrasnco & ors

.. Respondents

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Through

A. Yogeshwaran

Counsel for the Applicants

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
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MEMORANDUM OF APPLICATION

**(Under Sections 14 read with 18(1) of the National Green
Tribunal Act, 2010)**

Application No. 67 & 93 of 2022

MEMO DATED 9.11.2022 FILED ON BEHALF OF THE APPLICANTS

The applicants submit as follows:

1. On 10.10.2022, this Hon'ble Tribunal was pleased to direct TANTRANSCO to remove all the temporary structures in light of the Northeast monsoon. However, the obstructions created in the Kosasthalaiyar, Buckingham canal and the backwaters have not been removed.
2. Photographs of a few locations are filed along with this memo.
3. The obstructions created in the backwaters have not been removed. In a few locations, the dumped material has been superficially removed, reducing the depth of the river to a person's knee height. It is also blocking the movement of boats. It is necessary to note that these structures ought to have been removed with the completion of each segment – TANTRANSCO's failure to comply with the clearance and do so is the reason why these obstructions remain as on date.
4. Chennai is expected to receive very heavy rainfall in the coming days. It is necessary that immediate steps are taken to comply with the order of the Hon'ble Tribunal and the Debris dumped, temporary roads laid are removed.
5. It is submitted that the permission issued by PWD WRD to TANTRANSCO in G.O. (4D) No.73, Water Resources (R2) department, dated 10.08.2022 has also been violated by them. For example, according to condition number 3, the towers are to be erected in such a way that, linear way of

the canal/ Backwaters should not be altered. However, TANTRANSCO has blocked the Buckingham canal.



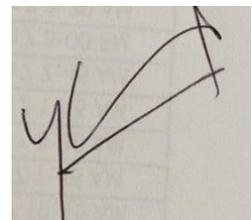
6. Further, according to condition No. 10, towers shall be erected in the backwaters with a minimum offset of 50 m away from the Buckingham canal edge on the west side to proposed navigation. However, the following towers are constructed in violation of this condition.

S.no	On ground Tower description	On-ground tower location unapproved by CRZ clearance	Norms as per WRD NOC	Distance from High Tide Line of Buckingham Canal western side
1	400 KV	13°14'2.69"N, 80°19'1.64"E	Minimum offset of 50 m away from	16 m
2	400 KV	13°14'15.61"N, 80°19'1.41"E		25 m

3	400 KV	13°14'26.84"N, 80°19'1.21"E	Buckingham canal edge on the west side	15 m
4	400 KV	13°14'39.16"N, 80°19'1.07"E		16 m
5	400 kv	13°16'27.27"N, 80°19'32.49"E		28 m
6	400 kv	13°16'36.94"N, 80°19'31.33"E		29 m
7	400 kv	13°16'48.56"N, 80°19'36.31"E		25 m
8	765 kv	13°14'47.12"N,80°19'2.10"E		17 m

7. Condition No.16 also mandates that mangroves should not be disturbed or uprooted. However, this is violated and a total of 23 towers have been constructed in mangrove areas falling within CRZ IA areas as opposed to zero (0) towers permitted in CRZ IA areas as mandated by CRZ clearance. Maps and pictures depicting the violations are already submitted in page numbers of 11,12,13,18 and 19 of Memo filed in response to counter affidavit of TANTRANSCO dated on 10.10.2022. Copy of these permissions are filed along with this memo.

Dated this the 9th day of November, 2022 at Chennai



Counsel for the Applicant

1. Tower at Vallur village, GPS 13°13'46.65"N, 80°18'58.11"E (adjacent to railway line)

Status of removal as on 09.11.2022



a. Date: 09.11.2022

Description: The middle portion of the "road" is only superficially removed



b. Date: 09.11.2022

Description: The depth of the river after “removal” is such that a person can sit on the “road” and stand drenched until knee. The “removal” still obstructs movement of boats.

2. Tower at Ennore village, GPS 13°14'28.85"N, 80°18'58.82"E (West of NCTPS stage III)

Status of removal as on 03.11.2022



a. Date: 03.11.2022

Description: The “temporary” road made of construction debris remain unremoved as on 03.11.2022 even after onset of NE monsoon



b. Date: 09.11.2022

Description: The “temporary” road made of construction debris partially “removed” as on 09.11.2022. The depth of the river after “removal” is not even until a person’s knee level. The movement of the boat shown in the picture is obstructed and it goes aground as it touches the ground in water that is not deep enough.



c. Date: 09.11.2022

Description: Construction debris visible inside the river



d. Date: 09.11.2022

Description: Loose Sand taken from inside the river not native to sediment of the river



e. Date: 09.11.2022

Description: Construction Debris taken from inside the river

3. At Ennore village where tower erection is not complete, GPS 13°13'52.74"N, 80°18'59.64"E (adjacent to Ennore creek flyover bridge)

Status of removal as on 09.11.2022



a. Date: 03.11.2022

Description: Incomplete removal of "temporary road" laid for an ongoing tower erection at Ennore village near Kosasthalaiyar Estuary



b. Date: 03.11.2022

Description: Incomplete removal of construction debris from “temporary road” laid for an ongoing tower erection at Ennore village near Kosasthalaiyar Estuary.

4. Tower at Ennore village, GPS 13°14'41.88"N, 80°18'56.76"E - Status removal as on 09.11.2022



Date: 09.11.2022

Description: “Road” visible at low tide causing Boat obstruction and tidal flow obstruction.



ABSTRACT

Water Resources Department – Issuing of 'Permission to use' the Water Resources Department's land to Tamil Nadu Transmission Corporation, Energy Department for erection of 13 Nos. of Transmission Towers and stretch of transmission line passes through Ennore Backwaters area and Kosasthalaiyar River for power evacuation from Ennore SEZ and ETPS to 765/400 KV GIS North Chennai Pooling Station – Orders - Issued.

Water Resources (R2) Department

G.O. (4D) No.73

Dated: 10.08.2022

சுபகிருஷ், ஆடி 25,

திருவள்ளூர் ஆண்டு 2053

Read:

- 1) From the Engineer-in-Chief and Chief Engineer (General), Water Resources Department, Chennai letter No.S7(1)/ 36384/ TANTRANSCO-Ennore/OT5/2018-20, Dated :8.10.2020.
- 2) From the Commissioner of Land Administration, Chennai-5 letter No. B2/1169630/2021, Dated 09.12.2021.

ORDER:

In the letter read above, the Engineer-in-Chief and Chief Engineer (General), Water Resources Department, Chennai has stated as follows:-

- i. The Chief Engineer & Superintending Engineer of Tamil Nadu Transmission Corporation had informed that the Tamil Nadu Transmission Corporation (TANTRANSCO) have proposed to establish transmission line work to discharge power generated from various Thermal power stations in North Chennai & Ennore for effective load management and to cater the escalating loan demand. The above work involves erection of 87 Nos. of EHT (Extra High Tension) Towers to evacuate power from Ennore SEZ and ETPS to 765/400 KV GIS North Chennai Pooling Station. As per the earlier approved alignment stretch of transmission line comprising 12 Nos. of towers passes through Ennore Backwaters & Kosasthalaiyar River. However, there was a change in alignment after which 13 Nos. of towers falls in the above said Water Resources Department land Limit. In this connection the Tamil Nadu Transmission Corporation have requested No Objection Certificate from Water Resources Department for erection of transmission towers.
- ii. The site was inspected with the Tamil Nadu Electricity Board officials and on scrutiny of the drawings furnished, it is observed that the

proposed transmission grid starts within the premises of North Chennai Pooling Station at Athipattu village (Point AP 1/0) and reach the Ennore Backwaters at Point AP 6/0 traverse along the Backwaters, KPL, NTECL boundaries, crosses the Ennore Creek Railway Bridge and ultimately reach the ETPS boundary at Ennore (Point AP 48/0).

- iii. Based on the scrutiny of General alignment drawings and subsequent field inspection, 400 KV DC Broad Based Towers have been proposed along the Ennore Backwaters. It was informed by the Tamil Nadu Electricity Board officials that the linear water way will not be altered and shall be kept same as exists. The height of the towers will be 30m — 50m above the pile cap top level. Each tower will be having 4 legs (Stubs) placed on 4 Nos. of pile caps of size 7.50m x 7.50m x 1.50m depth each resting over 8 Nos. of 1200mm dia bored in-situ piles. More over the towers are proposed to be erected at a distance of about 200-400 metre c/c so that there will not be any hindrance to the flood flow / tidal flow. In addition, adequate vertical clearance between the water level and the grid cable will also be available and hence it is imperative that good working space for men and machineries will be met whenever periodical maintenance of the backwaters is executed.
- iv. During inspection, it was pointed out by Water Resources Department that Buckingham canal is declared as National Waterway-4 (NW-4) by the Inland Waterways Authority of India. Hence, if adequate waterway of 40 metre width is not available in Buckingham canal, then a portion of adjoining backwaters will also be taken up collectively to comply the norms required by IWAI for navigation. In view of the above circumstances, Tamil Nadu Transmission Corporation (TANTRANSCO) shall erect the towers in the Backwaters with a minimum offset of 50metre away from the Buckingham canal edge on the west side to propel navigation in the near future. This must be fairly ensured by Tamil Nadu Transmission Corporation to finalize the alignment along the backwaters of Ennore creek. Based on the Government letters, after careful consideration, the technical opinion is recommended by the Chief Engineer, Water Resources Department, Chennai Region for erection of Transmission Towers in Water Resources Department land subject to the certain terms and conditions.

3. The Engineer-in-Chief and Chief Engineer (General), Water Resources Department has recommended to issue permission for erection of 13 Nos. of Transmission Towers and stretch of transmission line passes through Ennore Backwaters area and Kosasthalaiyar River for power evacuation from Ennore SEZ and ETPS to 765/400 KV GIS North Chennai Pooling Station and suggested certain Terms and Conditions besides any other mandatory clearance or statutory permission from District Collector and any other Departments.

4. The Government after careful consideration of the recommendation of the Engineer-in-Chief and Chief Engineer (General), Water Resources Department, Chennai have decided to accept it. Accordingly, the Government issue 'Permission to use' the Water Resources Department's land to Tamil Nadu Transmission

Corporation, Energy Department for Erection of 13 Nos. of Transmission Towers and stretch of transmission line passes through Ennore Backwaters area and Kosasthalaiyar River for power evacuation from Ennore SEZ and ETPS to 765/400 KV GIS North Chennai Pooling Station, subject to the Terms and Conditions annexed to this order, besides any other mandatory clearance or statutory permission from District Collector, Energy Department and any other Departments.

(By Order of the Governor)

Sandeep Saxena,
Additional Chief Secretary to Government

To
The Engineer-in-Chief and Chief Engineer (General),
Water Resources Department, Chennai.5 (with enclosure)
The Chief Engineer,
Chennai Region, Water Resources Department, Chennai.5 (with enclosure)
The District Collector, Thiruvallur-602 001 (with enclosure)
Copy to:
The Special Personal Assistant to Hon'ble Minister (Water Resources),
Chennai.9 (with enclosure)
The Principal Secretary/Chairman and Managing Director/TANGEDCO&TNEB Ltd
and Chairman, TANTRANSCO, Chennai
The Energy Department, Chennai.9 (with enclosure)
Stock file /Spare copy.

// Forwarded / By Order //

J. Anandhan
16.8.22
Section Officer
16.8.22

Annexure

(G.O. (4D) No.73, Water Resources (R2) Department, Dated. 10.08.2022)

Terms and Conditions

- 1) The total number of transmission towers in Water Resources Department land shall not exceed 13 Nos. as proposed in the alignment drawing.
- 2) The maximum size occupied by 400KV DC Broad based tower shall be 4 Nos. of 7.50m x 7.50m (225.00 m²) at the pile cap top level as proposed.
- 3) The Transmission towers shall be erected in such a manner that the linear water way of the canal / Backwaters shall never be altered and must be maintained as it exists.
- 4) Before commencement of the work, the alignment should be got approved from the Executive Engineer, Water Resources Department, Araniyar Basin Division, Chepauk, Chennai-5.
- 5) The Transmission towers should have a minimum vertical clearance between the water level and the grid cable as prescribed by the Tamil Nadu Electricity Board (TNEB) norms in order to have adequate vertical clearance to the men and machinery whenever periodical maintenance works are being carried out by Water Resources Department.
- 6) The Tamil Nadu Transmission Corporation (TANTRANSCO) should take at most care to avoid any electrocution due to electrostatic force of attraction even in the case of sagging of high tension cable grid and hence should comply with the norms prescribed for safety measures with regard to the minimum height requirements of the transmission towers at any point of time.
- 7) The towers should be laid without any hindrance to the pipe sewage, pipe cable and other under-ground fittings or structures whether they belongs to the Government, Private Companies or Corporation, the Local Bodies, etc., If any damage is done to any of the under ground property, such damages shall be repaired at the cost of Tamil Nadu Transmission Corporation .
- 8) Adequate protection to the transmission towers in the form of revetments / retaining walls shall be provided by Tamil Nadu Transmission Corporation to avoid any uprooting / sliding of towers when enormous discharge is realized in the Backwaters at the time of flood which could lead to human casualties.
- 9) In case any repairs are proposed to be carried out in future, prior permission of the Executive Engineer, Water Resources Department, Araniyar Basin Division, Chepauk, Chennai-5 should be obtained. Repairs should be carried out without any hindrance to the canal flow, if repairs are proposed to be carried out during the monsoon period.

- 10) Tamil Nadu Transmission Corporation shall erect the towers in the Backwaters with Minimum offset of 50 meters away from the Buckingham Canal edge on the west side to proposed navigation.
- 11) The applicant should enter into an agreement with the Executive Engineer, Water Resources Department, Araniyar Basin Division, Chepauk, Chennai-5 for using the Power Evacuation only, and it should be renewed once in three years. Subsequently renewal permission has to be obtained from the Executive Engineer, Water Resources Department, Araniyar Basin Division, Chepauk, Chennai-5 for which the applicant has to apply 2 months before the expiry of the period.
- 12) Advance intimation should be given to the officers concerned before commencement of the work.
- 13) After the completion of the Work, the damaged portion of the canal structure, if any, should be set right and restored to the original condition.
- 14) The Water Resources Department officials should be allowed to inspect the site at any time during execution.
- 15) Tamil Nadu Transmission Corporation must get the clearances from Departments such as MOEF, Pollution Control Board, National Coastal Zone Management Authority (NCZMA) etc., and other clearances mandatory if any, before executing the project.
- 16) Tamil Nadu Transmission Corporation must ensure that the presence of Mangrove patches in the Backwaters should neither be disturbed nor uprooted in order to preserve the ecosystem.
- 17) If any change in alignment of the power grid arises, the same should be got approved from the Executive Engineer, Water Resources Department, Araniyar Basin Division, Chepauk, Chennai-5.
- 18) Tamil Nadu Transmission Corporation must strictly adhere to maintain the hydraulic particulars of the Buckingham canal / Backwaters.
- 19) The construction materials used should be removed completely from the Water Resources Department site after the completion of the erection works.
- 20) In case of failure to comply with any of the above conditions, Water Resources Department reserves the rights to withdraw the permission for erection of Transmission Towers in Water Resources Department land by the Tamil Nadu Transmission Corporation and in that event, the Tamil Nadu Transmission Corporation or its legal entity shall not be eligible for any compensation whatsoever.

Sandeep Saxena,
Additional Chief Secretary to Government

// True copy //

J. Sandeep
15.8.2022
Section Officer
15.8.22



ABSTRACT

Public Works Department – Erection of 07 Nos of Towers in the Ennore Backwaters area & Kosasthalaiyar for erection of 765 KV DC Transmission Line with Hexa Zebra Conductor from the proposed North Chennai Stage III Plant to the proposed North Chennai 765 KV Pooling Station for a route of 8.40 Km in Wind Zone 5 – Permission to Tamil Nadu Transmission Corporation Limited (TANTRANSCO) – Accorded – Orders - Issued.

Public Works (R1) Department

G.O. (Ms) No.191

Dated 17.08.2020

சார்வரி, ஆவணி 1

திருவள்ளூர் ஆண்டு 2051

Read :

1. From the Additional Chief Secretary / Chairman & Managing Director, TANGEDCO & TNEB Limited and Chairman, TANTRANSCO D.O. Letter No. CE/C/TR/SE/ CI/TR/EE / C / TR/765KVF.T- 13/18-19/D1006/19, Dated 26.7.2019.
2. From the Chief Engineer, Water Resources Department, Chennai Region, Chennai, Letter No. DB/T5(3)/ F-TANTRANSCO-765KV Hexa Zebra/2019, dated 09.10.2019 and 11.12.2019.
3. From the Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai, Letter No. S7(1)/36384/ OT5/ 2018, dated 21.10.2019 and 30.12.2019.
4. From the Commissioner of Land Administration Letter No. E1/6023/2020, Dated 28.05.2020.

•/•/•

ORDER:

In the letter 1st read above, the Additional Chief Secretary / Chairman and Managing Director, Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Tamil Nadu Electricity Board Limited (TNEB) and Chairman, Tamil Nadu Transmission Corporation Limited (TANTRANSCO) has sent a proposal for granting permission to erect 07 Nos of towers in the Ennore Backwaters area & Kosasthalaiyar for erection of 765 KV DC Transmission line with Hexa Zebra Conductor from the proposed North Chennai Stage III Plant to the

proposed North Chennai 765 KV Pooling Station for a route of 8.40Km in Wind Zone 5 as detailed below:

- i. Administrative approval has been accorded to carry out the Work to erect 07 Nos of towers in the Ennore Backwaters area & Kosasthalaiyar for erection of 765 KV DC Transmission line with Hexa Zebra Conductor from the proposed North Chennai Stage III Plant to the proposed North Chennai 765 KV Pooling Station for a route of 8.40Km in Wind Zone 5 vide (per) FB, TANGEDCO Proceedings No.2, dated 21.01.2016.
- ii. It is imperative to execute the transmission line work to evacuate power from the various Thermal Generating Power Projects in North Chennai & Ennore areas and to meet out the rapid increasing load demand and for effective load management. TANTRANSCO is a subsidiary unit of the Tamil Nadu Electricity Board and these Works are being executed only in the interest of the general public.
- iii. The Government of Tamil Nadu has also issued an Order vide G.O (Ms) No.35, Energy (A1) Department, dated 24.05.2019 permitting TANTRANSCO to execute the subject EHT line as per section 68 of the Electricity Act, 2003.
- iv. The Work involves erection of 20 Nos of EHT towers from the North Chennai Thermal Power Station Stage III to the North Chennai 765 KV Pooling Station. As per the originally approved profile route, a stretch of transmission line comprising of 07 Nos of Tower locations of the subject scheme passes through the Ennore backwater area & locations of the subject scheme passes through the Ennore backwater area & Kosasthalaiyar River.
- v. As such, there is no other corridor available to erect the transmission line except through the Ennore backwater area & Kosasthalaiyar River. Hence, it is inevitable to erect the EHT towers along the area. It is inevitable to obtain way-leave approval from the concerned departments and the Superintending Engineer / General Construction Circle-I / TANTRANSCO / Chennai-32 had been requested to obtain approval from the concerned Public Works Department to erect towers along the Kosasthalaiyar River / Bund. vide D.783/2019, dated 24.06.2019 with details of Locations of towers falling the Ennore backwater area & Kosasthalaiyar River, Village Name and GPS co-ordinates of the tower location.
- vi. Even though the proposed towers are positioned in the Ennore backwater area and Kosasthalaiyar River, which occupy only four legs of tower encased with concrete having size of about 60 cm x 60 cm, erection of the towers will not affect the backwater and flow of the river.

2. The Additional Chief Secretary / Chairman & Managing Director, TANGEDCO and Tamil Nadu Electricity Board Limited and Chairman, TANTRANSOCO has stated that any delay in commencement and completion of the project will seriously hamper the progress of the TANTRANSOCO to evacuate power from the various Thermal Generation Power Projects in the North Chennai & Ennore areas and escalate the cost of project alarmingly and meet out the rapid increasing load demand and for effective load management. Hence, he has requested to permit TANTRANSOCO to execute the transmission line works for 07 Locations in the Ennore backwater & Kosasthalaiyar River as per the approved profile.

3. In this regard, the Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai in the letter third read above, has furnished the following details:

- i. The Chief Engineer, Water Resources Department, Chennai Region has furnished the technical opinion on request from the TANTRANSOCO authorities regarding NOC for erection of 7 Nos. of transmission towers in the Ennore Backwaters area & Kosasthalaiyar River for commissioning of the 765 KV DC Transmission line with Hexa Zebra conductor from proposed North Chennai Stage III Plant to the proposed North Chennai 765 KV Pooling Station for a route of 8.40Km in Wind Zone 5.
- ii. TANTRANSOCO has informed that they have proposed to establish the transmission line work to discharge the power generated from various Thermal power stations in North Chennai & Ennore for effective load management. The above Work involves erection of 20 Nos. of EHT towers from proposed the North Chennai Thermal Power Station Stage III Plant to the North Chennai 765 KV Pooling Station. As per the approved alignment, the stretch of transmission line comprising 7 Nos. of towers fall in Ennore Creek & Backwaters. Accordingly the TANTRANSOCO has requested for 'No Objection Certificate' from PWD for erection of transmission towers.
- iii. The site was inspected and based on the drawings furnished, it is observed that the proposed transmission grid starts within the premises of NCTPS stage III (Point AP 1/0), crosses the Buckingham canal and reach the Ennore Creek Backwaters at Point AP 2/0, traverses along the Backwaters up to AP 8/0, crosses the Ennore Creek Railway Bridge from thereon (AP 9/0) stretches along NTECL land boundary.

From Point (AP 2/0) Point (AP 8/0)

Total Distance: 1.863kms (approx)
 Broad Based Towers @ 4 pile caps of size 7.60m x 7.60m
 200m to 400m c/c approx. for each tower supported over.
 Total Nos = 7 Towers.

iv. As per the drawings furnished by the TANTRANSCO and subsequent field inspection from NCTPS Stage III to Ennore Creek Railway Bridge, it was ascertained that 765 KV DC Broad Based Towers have been proposed in this stretch. The alignment is proposed along the Backwaters in such a manner that the linear water way will not be altered and maintained as it exists. The height of the towers will be 70m to 90m above the ground level. Each tower having 4 legs (Stubs) will be placed on 4 Nos. of pile caps of size 7.60m x 7.60m x 1.50m depth each resting over 8 nos. of 1200mm dia bored in-situ piles of about 25 meter depth. The clear gap between the pile caps is 26 meter on both sides. Moreover, the towers are proposed to be erected at an average distance of 200 metre to 400 metre c/c between each so that there will not be any hindrance to the flood flow / tidal flow. In addition, a minimum vertical clearance of 50 meter will be available between the water level and the grid cable and hence there will be adequate working space for men and machineries and movement of vessels in case of navigation as well.

v. During inspection, it was pointed out by Public Works Department that Buckingham canal is declared as NW-4 by the Inland waterways Authority of India. Hence, if adequate width of 40 metre is not available in B'Canal, then a portion of adjoining backwaters will also be taken up collectively as per the norms required by IWAI for navigation. Under such circumstances, TANTRANSCO shall erect the towers in the backwaters with a minimum offset of 50 metre away from the B'Canal edge to facilitate navigation in the near future. This must be adhered to by TANTRANSCO for finalizing the alignment along the backwaters of Ennore Creek. Based on the above, track rent has been calculated as detailed below.

Total Nos (Point No.AP 02 to AP 08) = 7 Nos.

Base Area occupied at the ground level = $4 \times 7.60 \text{m} \times 7.60 \text{m}$

Total Area occupied = $7 \times 231.04 \text{m} = 1617.28 \text{m}^2$

vi. The Ennore backwater area, where the ETH towers are proposed, does not come under the control of IWAI (NW-4). As per the D.O Letter No. IWAI/Estt/ L/01/2016, dated 11.01.2017 and instruction issued by IWAI in Gazette notification dated 20th January 2007 Clause 2.iii, the vertical clearance to be maintained for high voltage transmission lines exceeding 110KV is 19m and +1cm extra for each additional Kilovolt. In this regard, the subject line being 765KV transmission line, the required clearance to be maintained is 25.55m and the actual clearance available as per approved profile is 34.40m, the MFL of the Buckingham Canal which is more than the required clearance.

vii. The proposed towers are to be located in the Revenue villages of Athipattu, Vellivoyal Chavadi & Kathivakkam respectively whereas the Guideline value of Athipattu and Kathivakkam for the proposed

towers is not available in Revenue records since it is a Government poromboke. Hence, the guideline value of land in Vellivoyal Chavadi has been taken for calculation purpose.

Guideline value of Land = Rs.57,94,500 per Hectare
Rs.579.45 per m²

Value of Government Land = Rs.579.45 x 1617.28 m²
Rs.9,37,133/-

Track Rent @ 14% per annum = 14/100 x 9,37,133/-

= **Rs.1,32,000/-**

viii. This proposal is in accordance with the existing Government Orders/High Court Orders since, the Coastal Regulation Zone (CRZ) clearance for the subject line has already been obtained vide MoEF&CC F.No.11-33/2019-1A-III, dated 01.11.2019.

ix. In this connection technical opinion is recommended to the Government, subject to certain terms and conditions, besides any other mandatory clearance or statutory permission from the departments concerned.

4. Hence, considering the nature and vital public importance of the project and as it is a time bound one, the Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department has recommended for erection of 7 Nos. of transmission towers in the Ennore Backwaters area and Kosasthalaiyar River for commissioning of the 765 KV DC Transmission Line with Hexa Zebra Conductor from the proposed North Chennai Stage III Plant to the proposed North Chennai 765 KV Pooling Station for 8.40 Km in Wind Zone 5.

5. In the letter fourth read above, the Commissioner of Land Administration has stated that since the Electric High Tension Towers proposed to be erected in the land are vested and under the control of Public Works Department and lease rent also to be collected as per the provision made in Public Works Department Code, the Government have to take appropriate decision, based on the recommendation of the Engineer-in-Chief, Water Resources Department and to issue appropriate orders.

6. The Government after careful examination of the proposal of the Additional Chief Secretary / Chairman and Managing Director, TANGEDCO & Tamil Nadu Electricity Board Limited (TNEB) and Chairman, TANTRANSCO, based on the recommendation of the Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department have decided to accept it. Accordingly, Permission is accorded to the Additional Chief Secretary / Chairman and Managing Director, TANGEDCO & TNEB Limited and Chairman, TANTRANSCO for

erection of 07 Nos of Towers in the Ennore Backwaters area & Kosasthalaiyar for erection of 765 KV DC Transmission Line with Hexa Zebra Conductor from the proposed North Chennai Stage III Plant to the proposed North Chennai 765 KV Pooling Station for a route of 8.40 Km in Wind Zone 5 subject to the terms and conditions annexed to this order.

7. The Chief Engineer, Water Resources Department, Chennai Region, Chennai is directed to execute an Agreement with the Additional Chief Secretary/ Chairman and Managing Director, TANGEDCO & TNEB Limited and Chairman, TANTRANSCO before commencement of the above Works. The Chief Engineer, Water Resources Department, Chennai Region is also directed to refix the lease rent based on the present guideline value, if need arises, before executing the Agreement.

8. The Additional Chief Secretary/ Chairman and Managing Director, TANGEDCO & TNEB Limited and Chairman, TANTRANSCO, is directed to strictly adhere to the terms and conditions annexed to this order.

(BY ORDER OF THE GOVERNOR)

K. MANIVASAN
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Engineer-in-Chief, Water Resources Department and Chief Engineer (General), Public Works Department, Chennai-5.

The Chief Engineer, Water Resources Department, Chennai Region, Chennai-5.

The Additional Chief Secretary and Commissioner of Land Administration, Chennai-5.

The Additional Chief Secretary/ Chairman and Managing Director, TANGEDCO & TNEB Limited and Chairman, TANTRANSCO, Chennai-2.

The District Collector, Thiruvallur.

The Principal Accountant General (A&E), Chennai-18.

The Principal Accountant General (Economic and Revenue Sector Audit), Chennai-18.

The Residential Audit Officer, Secretariat, Chennai-9.

Copy to

The Principal Secretary to Hon'ble Chief Minister, Chennai-9.

Finance Department, Secretariat, Chennai-9.

Public Works (OP-2) Department, Secretariat, Chennai-9.

Stock File /Spare Copy.

// Forwarded by Order //

19.8.2020
19.8.2020
Section Officer